

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 363/MP/2019

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 and Article 18 of the Power Purchase Agreement (PPA) dated 7.8.2008 for approval of the amendment of the PPA.

Petitioner : Jhajjar Power Limited (JPL)

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and Ors.

Date of hearing : 12.12.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Parinay Deep Shah, Advocate, JPL
Ms. Surabhi Pandey, Advocate, JPL
Shri Sunny Tomar, Advocate, JPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking approval of the amendment to Clause 1.2.3 of Schedule 7 and Clause 1.3 of Schedule 12 of the Power Purchase Agreement (PPA) entered into with the Respondents, Haryana Discoms, in terms of Petitioner's letter dated 10.4.2018. Learned counsel submitted that as per Article 18.1 of the PPA, this agreement may only be amended by written agreement between the Parties only after approval of the Appropriate Commission. Learned counsel requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents, if not served already. The Respondents were directed to file their replies, by 10.1.2020, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 27.1.2020. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with.

4. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**